SMFG INDIA HOME FINANCE COMPANY LIMITED

(FORMERLY FULLERTON INDIA HOME FINANCE COMPANY LIMITED)

SMFG Grihashakti

Corporate. Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, MH.
Regd. Off. : Magh Towers, Flr 3, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai-600 095, Tamil Nadu

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
NOTICE is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties (**"Secured Assets"**) Mortgaged / Charged to the Secured Creditor, the **Possession** of which has been taken by the Authorised Officer of **SMFG India Home Finance Company Limited (Formerly Fullerton India Home Finance Company Limited) ("Secured Creditor")**, will be sold on **"As is where is", "As is what is"** and **"Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **SMFG India Home Finance Company Limited (Formerly Fullerton India Home Finance Company Limited)** / Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.
The Reserve Price, Earnest Money Deposit (EMD) and Last Date of EMD deposit is also mentioned herein below :

1) **Date & Time of E-Auction : 17.10.2023 at 11.00 A. M. to 01.00 P. M. (with Unlimited extensions of 5 minute each)**
2) **Last Date & Time of Submission of Request Letter of Participate / KYC Documents / Proof of EMD, etc. : 16.10.2023**

Sl. No.	Loan account No., Name of the Borrower(s) / Guarantor(s)	Demand Notice Date & Amount	Description of the Properties
1.	**LAN : 606107210193790** **1. Ramesh Varma Nadimpalli** S/o. **Shri. Venkata Subramanya Varma Nadimpalli** **2. N. Subba Lakshmi** W/o. **Venkata Subramanya Varma Nadimpalli** C/o. **Vashishta Engineers And Consultants** **3. Vashishta Engineers & Consultants** Through Its Proprietor **Ramesh Varma Nadimpalli** **Add. 1 :** H. No. 5-123, Flat No. 102, S. V. Sai Srinivasam Apartments, Moosapet, Hyderabad, Telangana-500 018; **Add. 2 :** H. No. 5-123, Flat No. 303, S. V. Sai Srinivasam Apartments, Moosapet X Road, Hyderabad, Telangana-500 018; **Add. 3 :** H. No. 5-96/2, Sy. No. 503, Rudraram, Village, Patancheru, Sanga Reddy, Medak-502 319, Telangana; **Add. 4 :** 2-92, Muramalla, I Pitlavaram Mandal, East Godavari Dist., Andhra Pradesh-533 220; **Add. 5 :** Shop No. 5, Sri Krishna Estates, H. No. 15-24-314/5, Road No. 5, KPHB Colony, Kukatpally, Hyderabad-500 075, Telangana. •**Email :**- nvarmaram@gmail.com, vashishtaengineers@gmail.com	**Date : 30.03.2021** **₹ 1,08,21,006.88 (Rs. One Crore Eight Lakh Twenty One Thousand Six & Eighty Eight Paise Only)** as on date **26.03.2021**	All that the Residential House Semi-Finished with G + Two Floors, in Survey No. 503, **admeasuring area of** 399 Sq. Yds. or 333.60 Sq. Mtrs., with a plinth area of Ground Floor 1131.20 Sq. Ft., First Floor 2239.45 Sq. Ft., Second Floor 2239.45 Sq. ft., thus **Total area** 5610.10 Sq. Ft. Roof Covered with RCC, as show in the plan Annexed herewith, situated at **RUDRARAM Village** & G. P. Patancheru Mandal, Sangareddy District, Telangana State., M. P. P. Patancheru, Z. P. P. at Sangareddy & under the jurisdiction of District Registration at Sangareddy. **Bounded As Follows :- •Boundaries •North :** 12 Feet Wide Road. **•East :** Open Place of Gandla Shobha Rani **•South :** Open Place of Sathyamma; **•West :** V. B. C. Road.

Reserve Price :	Earnest Money Deposit :	Bid Incremental Value :
₹ 1,49,40,000/- (Rs. One Crore Forty Nine Lakh Forty Thousand Only)	**₹ 14,94,000/- (Rs. Fourteen Lakh Ninety Four Thousand Only)**	**₹ 1,49,400/- (Rs. One Lakh Fourty Nine Thousand Four Hundred Only)**

Details terms and conditions of the sale are as below and the details are also provided in our / Secured creditor's website at the following link / website address **(https://disposalhub.com and https://www.grihashakti.com/p6/E-Auction.pdf).** The Intending Bidders can also contact : **Mr. Girish Kumar** on his **Mob. No. 8655851697, E-mail : Girish.Kumar2@grihashakti.com, Mr. Mahesh Bangera** on his **Mob. 8655605063, E-mail : mahesh.bangera@grihashakti.com**

Sd/-
Place : Sangareddy, Telangana **Authorized Officer,**
Date : 01.10.2023 **SMFG INDIA HOME FINANCE COMPANY LIMITED (Formerly Fullerton India Home Finance Company Limited)**

FOR DAILY BUSINESS. THE FINANCIAL EXPRESS THE BUSINESS DAILY.

CANARA BANK

Canara Bank — A Relative Syndicate

M G Road, Secunderabad,
Ph: 040 23438640/642

DEMAND NOTICE UNDER SECTION 13(2)

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 The below said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as Non-performing Asset. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability.

TO BORROWER/GUARANTOR/MORTGAGOR: 1. M/S KS ENTERPRISES CASUALS 2-3-166; 1st Floor; Ashraf Manzil; Nallagutta; Ramgopalpet, Secunderabad-500003
2.NOOR MOHAMMED ALI, S/o Khaja Sarwar Mohiuddin Ali, 2-3-166 1st Floor Ashraf Manzil, Nallagutta, Ramgopalpet, Secunderabad-500003
3. KHAJA SARWAAR MOHIUDDIN ALI, S/O Mohammed Ashraf Ali.1-9-115/1/1 Kareem Compound, BEH Govt Hindi School, Ramgopalpet, Secunderabad-500003

OUTSTANDING AMOUNT LIABILITY: Rs. 12,82,745.58 (Twelve Lakhs Eighty Two Thousand Seven hundred Fourty Eight Rupees Sixty Eight paise) With accused and up-to-date interest and other expenses. NPA DATE: 28-08-2023, DEMAND NOTICE DATE: 29-09-2023, Loan No: 3034140000166, Nature of Loan : OCC

DETAILS OF SECURITY ASSETS: All the part and parcel of southern portion of Hno 2-3-166 Municipal block no 2814; Gross built up area 405 sft on ground floor, constructed on plot of area 45 sq yards, out of 90 sqyds, situated in Ramgopalpet, Secunderabad, Boundaries North: Portion of K Y Moinuddin Ali, South: H No 282, West: Road, East: H No 284

If you, the aforementioned persons fail to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13 (2) of SARFAESI Act, within 60 days from the date of publication of this notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

Date : 30-09-2023, Place : Hyderabad **AUTHORIZED OFFICER, CANARA BANK**

CANARA BANK
Canara Bank — A Relative Syndicate
M G Road, Secunderabad,
Ph: 040 23438640/642
DEMAND NOTICE UNDER SECTION 13(2)
DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 The below said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as Non-performing Asset. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability.
TO BORROWER/GUARANTOR/MORTGAGOR: 1. M/S BRIGHT N BARE GRAPHIC SIGNS 2-3-261; 1st Floor; Rehmani Manzil; Nallagutta; Ramgopalpet, Secunderabad-500003
2.MD DABEER SARWAAR SHAH (Proprietor) S/o Khaja Sarwar Mohiuddin Ali, 2-3-261 1st Floor, Nallagutta Ramgopalpet, Secunderabad-500003
3. KHAJA SARWAAR MOHIUDDIN ALI (Guarantor) S/ O Mohammed Ashraf Ali, 1-9-115/1/1 Kareem Compound, Beh Govt Hindi School Ramgopalpet, Secunderabad-500003
OUTSTANDING AMOUNT LIABILITY: Rs.3,87,098.25/- (Nine Lakhs Eighty Seven thousand Thirty Nine Rupees and Thirty four paise Only) With accused and up-to-date interest and other expenses. NPA DATE: 27-09-2023, DEMAND NOTICE DATE: 29-09-2023, Loan No: 3034140000151, Nature of Loan : OCC
DETAILS OF SECURITY ASSETS: All the part and parcel of southern portion of Hno 2-3-166 Municipal block no 2814; Gross built up area 405 sft on ground floor constructed on plot of area 45 sq yards out of 90 sqyds situated in Ramgopalpet Secunderabad. Boundaries North: Portion of K Y Moinuddin Ali, South: H No 282, West: Road, East: H No 284
If you, the aforementioned persons fail to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13 (2) of SARFAESI Act, within 60 days from the date of publication of this notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.
Date : 30-09-2023, Place : Hyderabad AUTHORIZED OFFICER, CANARA BANK

HDFC BANK

Branch Address: 1st Floor, Sri Hari Towers, #59A-1-5/1, Beside Maris Stella College, Vijayawada-520008. Ph.No. 0866-2429130.
Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013.
CIN: L65920MH1994PLC080618, Website: www.hdfcbank.com

DEMAND NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (Act) read with Rule 3 of the Security (Enforcement) Rules, 2002. Whereas the undersigned being the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC) under Securitisation and Reconstruction of Financial Assets and Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to HDFC, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest @ 18% p.a. as detailed in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HDFC by the said Borrower (s) respectively. Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Sr. No.	Name of Borrower (s) / Legal Heirs(s) and Legal Representative(s)	Total Outstanding Dues	Date of Demand Notice	Description of Secured Asset(s) / Immovable Property (ies)
1	**Mrs. MUPPALLA A BHARATHI (Borrower)**	**Rs. 16,38,809/- as on 31-July-23***	**07-Sep-2023**	All that the land admeasuring 122.222 Square yards bearing Plot No.15, Eastern part near to Door No.1141, Municipal ward No. 16-3 in approved layout called Hamarthapuram" bearing L.P.No.10/ 1996 approved by D.T.C.P Hyderabad formed in land admeasuring Ac.2.52 in Survey No.1228 and 1219/B in Bit-2 of Nellore, Nellore Municipal Corporation, under jurisdiction of Nellore Sub Registrar Office and Sri Potti Sriramulu Nellore District being bounded by the following: Boundaries: **East:** Land bearing Plot No.16 - 55-00, **South:** 33 feet wide road - 20-00, **West:** Other part of this plot being purchased by you from Mr.Mallabetty Satyanarayana - 55-00, **North:** Land bearing Plot No.12 - 20-00.
2	**Mrs. MUPPALLA A BHARATHI (Borrower)**	**Rs. 16,39,874/- as on 31-July-23***	**07-Sep-2023**	All that the land admeasuring 122.222 Square yards bearing Plot No.15, Western part near to Door No.1141, Municipal ward No. 16-3 in approved layout called "Hamarthapuram" bearing L.P.No.10/ 1996 approved by D.T.C.P Hyderabad formed in land admeasuring Ac.2.52 in Survey No.1228 and 1219/B in Bit-2 of Nellore, Nellore Municipal Corporation, under jurisdiction of Nellore Sub Registrar Office and Sri Potti Sriramulu Nellore District being bounded by the following: Boundaries: **East:** Other part of this plot being purchased by you from Mrs. Somisetty Padmavathi and Mr. Somisetty Bala Murali Krishna - 55-00, **West:** Land bearing Plot No.14 - 55-00, **North:** Land bearing Plot No.12 - 20-00, **South:** 33 feet wide road - 20-00.
3	**MR. PILLA SURYANARAYANA (Borrower) & MRS. PILLA PARVATHI (Co Borrower) & M/S. VENUS ELECTRICAL AND REFRIGETION SERVICE (Co Borrower)**	**Rs. 34,40,074/- as on 31-July-23***	**07-Sep-2023**	All that the RCC Roofed building together with appurtenant land admeasuring 96 Sq.yds being new Door No.30-2/1-4, Old Door No.30-2-7/2, New assessment No.186060, Old Assessment No.21734, NTS No.649, Block No.13, Ward No.9, Current Ward No.22, Old Ward No.25, Karmikapuram, Durga Agraharam, Vijayawada Municipal Corporation limits, Gunadala District Registrar locality, Krishna District being bounded by the following: Boundaries: **East:** Joint passage (north side 1-9 feet and south side 2-4 feet) between this property, property belongs to Madikatla Pullamma & Vinisetty Nageswara Rao - 36 - 0 ft, **West:** Property belongs to Neelakanti Venkataramaiah - 36-0 ft, **North:** Municipal Road – 24-0 ft, **South:** Property beside property belongs to dongara kotaiah - 24-0 ft.
4	**MR KARNAM SRIHARI (Borrower), MRS.KARANAM MADHAVI (Co Borrower) & M/s. SARANYA FOOTWARE (Co Borrower)**	**Rs. 40,42,162/- as on 31-July-23***	**07-Sep-2023**	**A-Schedule:** All that the land admeasuring 679-0 Sq.yds bearing Door No. 21-10/3-14 and 15, New Assessment No. 129203 and 129204, Assistance No. 18337/80 and 18337/A, Ward No. 14, Plot No.63, R.S No.143/2A1, 1st line, Srinagar Colony, Vijayawada, Vijayawada Municipal, Vijayawada District Registrar and Krishna District bounded by the following: Boundaries: **East:** 33-0s wide road, **South:** Property of Bobba Nirmala, **West:** Property of Venkataratnam and Parameswaraiah Garu, **North:** Y. Ishwari's property An unspecified, undivided share of land admeasuring 59 Sq.yds or 49.33 Sq.mtrs. Out of the above said total land admeasuring 679 Sq.yds or 567.73 Sq.mtrs **B-Schedule:** All that the Flat No. GF-2 on the Ground floor with plinth area admeasuring 1192 Sq.ft, 253 Sq.ft common area along with 120 Sq.ft of car parking in stilt floor of the building named Balaji Residency constructed on the entire plot of land as clearly mentioned in the above "A-Schedule" being bounded by the following boundaries: Flat Boundaries as follows: **East:** Open to Sky, **South:** Common Corridor, **West:** Open to Sky, **North:** Open to sky.
5	**MR. MOHAMMAD RAHAMATULLA (Borrower)**	**Rs. 26,85,620/- as on 31-July-23***	**07-Sep-2023**	**Schedule-A:** All that the land admeasuring 8,373.2 Sq.yds or equal to Ac.1-73 cents in Sy.nos.109/3,4,5,6 of peddaparupudi village and Mandalam, Gudivada Sub Registrar office locality, Krishna District being purchased from M/s.Amma Constructions represented by its proprietor Mr. Maturi Ranganadh Rao S/o. Maturi Venkateswara Rao through sale deed no.4458/2016, Dt. 30-07-2016, registered at Gudivada Sub Registrar office being bounded by the following boundaries: **East:** Property belongs to Maturi Ranganath, **West:** Property belongs to Naragani Veera Venkata Nagendra, **North:** Donka Road, **South:** North side channel An undivided and unspecified share of land admeasuring 45 Sq.yds or 37.62 Sq.mtrs out of the above said total land admeasuring 8,373.2 Sq.yds or equal to Ac.1-73 cents as clearly mentioned in the above said "A - Schedule" property. **Schedule-B:** All that the Flat No.103 in Ground Floor (In general 1st Floor) bearing Door No.1/212-A103, Assessment No.212 with plinth area admeasuring 882 Sq.ft, common area admeasuring 118 Sq.ft along with car parking admeasuring 100 Sq.ft in the stilt floor of Block-A of the building called "Sri Nidhi Empire" which was constructed in the total land as clearly mentioned in the above said "Schedule -A" being bounded **by the following boundaries: Boundaries: East:** Open to Sky, **West :** Common Corridor, **North:** Lift and Common corridor, **South:** Open to Sky.
6	**MR PALIVELA A NANDA RAO (Borrower)**	**Rs. 24,02,924/- as on 31-July-23***	**07-Sep-2023**	All that the land admeasuring 116.66 Sq.yds or 97.542 Sq.mtrs bearing Plot No.57 south part in the approved layout vide P.R No.44, Dt.31-01-2006 in R.S.No. 714/1, 714/2 situated at south side of Madhepally road, Block No.3, Eluru Revenue Village, Venkatapuram Panchayathi, Eluru non Municipal area, Eluru Mandal, West Godavari District being bounded by the following Boundaries: **East:** Land bearing Plot No.61-21-0, **South:** Panta Bode - 50-0, **West:** 24 feet wide layout road - 21-0, **North:** Remaining Portion of this Plot No.57 being today sold to Shaik Babavali - 50-0.
7	**Mrs. PADMALEELA (Borrower) & Mr. GUGGILLA MANIKANTA REDDY (Co Borrower)**	**Rs. 45,92,119/- as on 31-July-23***	**07-Sep-2023**	All that part and parcel of the newly constructed RCC roofed Duplex House having plinth area of 2200 Sq.feet together with appurtenant land admeasuring 194.44 Sq.yards or Ac.0-04.01cents or 162.576 Sq.meters bearing Plot No.53 covered by Survey Nos. 169-2B and 169-2C, situated at 'KPR Villas' Alamuru Village, Kattakinda Palli Gram Panchayat, Ananthapur Rural Mandal, Ananthapur Revenue District and bounded by: Boundaries: **East:** 30 feet wide Road, **South:** Plot No.54, **West:** Plot No.67, **North:** Plot No.52.

*with further interest @ 18% p.a. as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realization.
If the said Borrowers shall fail to make payment to HDFC as aforesaid, then HDFC shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences. The said Borrower (s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immovable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of HDFC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Place : Vijayawada. **Sd/- Authorised Officer**
Date : 01-10-2023 **For HDFC Bank Limited**

KBS Bank

Krishna Bhima Samruddhi Local Area Bank

Corp & Regd. Off: 1-989 to 1F/FC/501 and 1-989 to 11F/C/502, 5th Floor, Fortune Chambers, Image Garden Function Hall Lane, Silicon Valley, Madhapur, Hyderabad -500 081. Ph.: 040-23113232, Fax: 040-23113200

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

[Issued under Rule 8(6) of the Security Interest (Enforcement) Rules 2002]

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the Public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditors, the Physical possession of which has been taken by the Authorised Officer of **Krishna Bhima Samrudhi Local Area Bank(KBS Bank)** on Behalf of KBS Bank Gadwal branch, and will be sold on **"As is Where is", "As is What is" and "Whatever there is"** basis on **03.11.2023** for recovery of **Rs.5,70,365/- (Rupees Five lakh Seventy Thousand Three Hundred and Sixty Five only)** as on **29.09.2023** + interest @16% from **30.09.2023** + incidental expenses, costs and charges etc from the **Borrower: 1) M/s. Rythu Nestam Agro Traders, Prop Mr. B. Gangadhar Reddy S/o Ranga Reddy**, Shop No. 7, 1st Floor, Opp New Bus stand, Narayana Complex, Gadwal (Post), Jogulamba Gadwal Dist-509127, **2) Mr.B Gangadhar Reddy S/o Ranga Reddy** H.No.2-19/1, Amaravai (Vill), Maldakal Mdl, Jogulamba Gadwal dist-509132 and the **Guarantor: Mr. A Pavan Kumar S/o Masanna Akepogu,** R/o Itikyala Village, Jogulamba Gadwal dist.

DESCRIPTION OF IMMOVABLE SECURED ASSET/S PROPOSED FOR SALE
(Covered under Doc No.1992/1992 dated 17.09.1992)
Residential House bearing H.No.2-19 in Sy.No.184, Total area measuring 497.4 sq yrds (70½ x 63½) Situated at OC Colony, Amaravai Village, Gadwal mandal, Jogulamba Gadwal dist standing in the name of Mr. B. Gangadhar Reddy S/o Ranga Reddy. **Boundaries: North:** My Remaining Land, **South:** Road, **East:** B C Colony & Hanumanthu House, **West:** K Dharma Reddy House.

Reserve Price: Rs.22,00,000/-. Earnest Money Deposit: Rs.2,20,000/-
Date & Time of Sale: 03.11.2023 @ 11.00 AM at KBS Local Area Bank, Gadwal Branch
Details of Known encumbrances, if any: Mortgaged with KBS Local Area Bank
For further details of sale, terms and conditions and for inspection of the property, intending Bidders/ Tenderers may contact, the Authorised officer **Mr. P. H Maheswarulu (Ph No.8978885870) or Mrs. Vasantha Laxmi, the Branch Manager, Gadwal (Ph No. 8978885126)** on any working day during the office hours of the Bank.
Please refer to the link provided in **www.kbsbankindia.in-Auctions** for details of the Auction.

Date: 30.09.2023, Place: Hyderabad **Sd/- Authorised Officer, KBS, Local Area Bank**

FORM NO. INC-19

NOTICE

[Pursuant to rule 22 the Companies (Incorporation) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (5) of section 8 of the Companies Act, 2013, an application has been made to the Registrar at Hyderabad, Telangana for a license that **DEJA VEDA EDU-TRAINING FOUNDATION**, a limited company may be given a licence to be registered under sub-section (5) of section 8 of the Companies Act, 2013 without the addition of the word "Limited" or the case may be, the words "Private Limited" to its name.
2. The principal objects of the company are as follows:
   1. To initiate, carry out, execute, implement, aid and assist activities towards skill development, educational development in all the sectors on the International level and meeting the entire value chain's requirements of appropriately trained manpower in quantity and quality on a sustained and evolving basis.
   2. To develop a skill development plan for all the Sectors and maintain skill inventory.
   3. To determine skills/competency standards and qualifications in consonance with the Sectors norms.
   4. To plan and execute training of trainers.
   5. To promote academies of excellence.
   6. To establish well structured other associate and/ or subsidiary Institutions on time to time for its Diplomatic Mission of educational development.
   7. To establish multipurpose Centres globally for the educational development.
   8. To facilitate in standardizing the affiliation and accreditation process for the Sectors.
   9. To coordinate participation of social partners, employers in the private sector, training providers, professional societies and NGOs / civil society groups in the process of skill development and educational development for the Sectors.
   10. To identify the skill development and educational development needs of the Sectors, review international trends in Sector skill development and identify Sector skill gaps and technology.
   11. To do and undertake the task of educational and vocational skill upgrade for the Sector.
   12. Facilitate in setting up a robust and stringent certification and accreditation process for the Sector to ensure consistency and acceptability of standards.
3. A copy of the draft memorandum and articles of the proposed company may be seen at Plot No 47, 8-293/82/BH/47, Jubilee Hills, Hyderabad, Telangana- 500033.
4. Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the Registrar at Hyderabad, Telangana within thirty days from the date of publication of this notice, by a letter addressed to the Registrar, 2nd Floor, Corporate Bhawan, GSI Post, Nagole, Bandlaguda, Hyderabad, Telangana -500068 a copy of which shall be forwarded to in the Applicant at Plot No 47, 8-2-293/82/BH/47, Jubilee Hills, Hyderabad, Telangana- 500033

Name(s) of Applicant
1. Mr. Arvind Badrinarayanan
2. Mr. Gaurav Maheshchander Damwani

Dated 30th day of September 2023

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. RECONSTRUCTIVE SURGERY INDIA

1.	Name of Corporate Person	Reconstructive Surgery India
2.	Date of Incorporation of Corporate Person	29/03/2012
3.	Authority Under Which Corporate Person is Incorporated / Registered	ROC, Hyderabad
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U85100TG2012NPL080017
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Person	Plt Nos.188 189 RR Towers West Block, 5th Floor, Kavuri Hills, Phase-I Madhapur, Hyderabad, Telangana, India- 500081
6.	Liquidation Commencement date of Corporate Person	28/09/2023
7.	Name, Address, Email Address, Telephone Number and The Registration Number of the Liquidator	Name: Shailesh Baheti Address: H. No 20-2-656/A, Hussaini Alam, Doodh Bowli Road, Hyderabad, Telangana - 500064 Email id: shaileshbaheti17@gmail.com Contact No.: 9000010183 Reg. No.: IBBI/IPA-002/IP-N01055/2021-2022/13717
8.	Last Date for Submission of Claims	27/10/2023

Notice is hereby given that the Reconstructive Surgery India has commenced voluntary liquidation on 28th September, 2023.
The stakeholders of Reconstructive Surgery India are hereby called upon to submit a proof of their claims, on or before 27th Day of October, 2023, to the liquidator at the address mentioned against Item No.7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Name of the Liquidator: Shailesh Baheti
Signature of the Liquidator: Sd/-

Date: 30/09/2023
Place: Hyderabad

Notice of Company Petition No.53/230/HDB/2023

FORM NO,NCLT,3A

Advertisement detailing petition
[See Rule 35 of the National Company Law Tribunal Rules, 2016]
Pursuant to the Scheme of Amalgamation of
Polimeraas Agros Pvt Ltd
(Petitioner/Transferor Company) with
GSS Infotech Ltd
(Transferee Company),
and their respective shareholders and Creditors
Company Petition No.53/230/HDB/2023
CONNECTED WITH
CA (CAA)No.20/230/2023

Polimeraas Agros Pvt Ltd,
A Company incorporated under Companies Act, 2013 having its Registered Office at H.No. 3-6-661 and 662, Street No. 9, Himayatnagar, Hyderabad -500029 Represented by its Director Shri, Bogha Ravi Kumar....
Petitioner 1/Transferor Company

NOTICE OF HEARING OF COMPANY PETITION No.53/230/HDB/2023

A Joint Petition under Section 230 to 232 of the Companies Act, 2013("Petition") for an order seeking sanctioning of the Scheme of Arrangement and Amalgamation between M/s. Polimeraas Agros Pvt Ltd (petitioner 1/ Transferor Company) and M/s GSS Infotech Ltd (petitioner 2 / Transferee Company) and their respective shareholders and creditors was presented by M/s. Polimeraas Agros Pvt Ltd and M/s GSS Infotech Ltd the Petitioner Companies and the Hon'ble NCLT, Hyderabad Bench,has pronounced Order dated 25.09.2023 and the same is fixed for hearing before Hon'ble NCLT, Hyderabad Bench on 08.11.2023.

Any person desiring of supporting or opposing the said Petition should send to the Petitioner Company's Counsel at the address mentioned below, a notice of his/her intention, signed by him/her or his/her advocates, with his/her name and address, so as to reach the petitioner's advocate not later than two days before the date fixed for the hearing of the petition. Where he/she seeks to oppose the Petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice.

A copy of the petition will be furnished by the undersigned to any person requiring the same on the payment of prescribed charges for the same.

Counsel for the Petitioner Company
Vinay Babu Gade,
Company Secretary in Practice,
6-3-655/2/3,Somajiguda, Hyderabad - 500082.

Place: Hyderabad
Date: 30.09.2023

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contants. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals adversing in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

సింగరేణిలో బదిలీ వర్కర్ల క్రమబద్ధీకరణ

2,266 మందికి లబ్ది

నవతెలంగాణ-హైదరాబాద్‌బ్యూరో

సింగరేణి కాలరీస్‌లో బదిలీ వర్కర్‌గా పనిచేస్తున్న 2,266 మంది సర్వీసులు జనరల్ మజ్దూర్లుగా క్రమబద్ధీకరించినట్లు ఆ సంస్థ డైరెక్టర్(పర్సనల్, పైనాన్స్) ఎన్ బలరాం తెలిపారు. 2017 నుంచి ఇప్పటి వరకు 13,981 మందిని ఈ విధంగా క్రమ బద్ధీకరించామన్నారు. ఏడాదిలో భూ గర్భ గనులలో కనీసం 190 రోజులు పనిచేసిన వారికి, ఉపరిత గనులలో, విభాగాల్లో కనీసం 240 రోజులు పనిచేసిన బదిలీ వర్కర్లను, జనరల్ మజ్దూర్లుగా గుర్తిస్తూ యాజమాన్యం ఉత్తర్వులు జారీ చేశామని శనివారంనాడొక పత్రికా ప్రకటనలో తెలిపారు. ఈ ఏడాది సెప్టెంబరు 1 తేదీ నుంచి పీర్లందరినీ జనరల్ మజ్దూర్లుగా గుర్తిస్తున్నామన్నారు. సింగరేణిలో కార్యాలయ డిపెండెంట్ ప్రక్రియ లో ఉద్యోగులలో చేరిన ప్రతి ఒక్కరినీ తొలుత బదిలీ వర్కర్లుగా సర్వీసు నియమిస్తుందని, ఏడాది పనిచేశాక, కనీస హాజరు ఉన్న వారిని మాత్రమే జనరల్ మజ్దూర్లుగా, కంపెనీ ఉద్యోగులుగా గుర్తించబడతారని వివరిం చారు. కార్యస్థాయి నియామక ప్రక్రియలో సింగరేణిలో చేరిన దాదాపు 16 వేల మంది వారసులలో ఎక్కువ మంది మంచి విద్యార్హతలు కలిగి ఉన్నారని, ఇలాంటి వారు జనరల్ మజ్దూర్లుగా గుర్తించి పొందలం వల్ల కంపెనీ నిర్వహించే ఇంటర్వ్యలో పాల్గొని అవకాశం ఏర్పడుతుందని తెలిపారు.

జనరల్ మజ్దూర్లుగా గుర్తించిన 2,266 మందిలో శ్రీరాంపూర్ ఏరియాలో 677 మంది, ఆర్జీ-1 ఏరియా నుంచి 522, ఆర్జీ-3, ఆంధ్రియాల ప్రాజెక్టు నుంచి 323, భూపాల పల్లి నుంచి 274, మందమర్రి నుంచి 261, మణుగూరు నుంచి 79, రామగుండం -2 నుంచి 51, బెల్లంపల్లి ఏరియా నుంచి 32, ఇల్లందు, కార్పొరేట్ నుంచి 19, కొత్తగూడెం నుంచి 9 మంది రెగ్యులర్లే అయ్యారని వివరించారు.

మళ్లీ వచ్చేది బీఆర్ఎస్సే...

- రాష్ట్ర పోలీస్ గృహనిర్మాణ సంస్థ వైర్మెన్ కోలేటి దామోదర్

సవతెలంగాణ-హైదరాబాద్‌బ్యూరో

రాష్ట్రంలో సీఎం కేసీఆర్ ఆధ్వర్యంలో మళ్లీ బీఆర్ఎస్ ప్రభుత్వమే వస్తుందని తెలంగాణ రాష్ట్ర పోలీస్ గృహ నిర్మాణ సంస్థ వైర్మెన్ కోలేటి దామోదర్ ధీమా వ్యక్తం చేశారు. ఉచిత విద్యుత్ పై ప్రతిపక్షాలు అనవసర రాద్ధాంతం చేస్తున్నా యని మండిపడ్డారు. శనివారం నాడొ క పత్రికా ప్రకటన విడుదల చేశారు.

IDBI BANK
CIN: L65190HM2004GOI148838

బదిలీల బ్యాంక్ లిమిటెడ్, తోలిచౌకి బ్రాంచ్, 3వ అంతస్తు, లామిచౌకి, హైదరాబాద్. మొ: 040-67694111/ 040-67694021

ప్రకటన

మెసర్స్ గోల్డెంట్ ఫుడ్స్ & ఫ్యీడ్స్ ప్రైవేట్ లిమిటెడ్, షెడ్ నెం.15-2-768/1, సరళ కాంప్లెక్స్, గ్రౌండ్ ఫ్లోర్, కిషన్ గంజ్, హైదరాబాద్-500012

అభ్యర్థులారా మరియు హామీదారులు: (1) శ్రీ.మాంధుడి కిషోర్ వద్ద, తండ్రి ఎం.వీరా రాఘవులు, ఇ.నెం.1-10-50/1, ప్రైవేట్ ఫ్లోర్, ఆశీర్వదిత్, స్ట్రీట్ నెం.2, హైదరాబాద్-500020

(2) శ్రీ.విజయ శారథి, తండ్రి వి.రాఘవచారి, ఇ.నెం.7-5-108/1, వెంకటేశ్వర కాలనీ, మహబూబ్‌నగర్, తెలంగాణ రాష్ట్రం-509001.

(3) శ్రీ తోట (శ్రీనివాస్, తండ్రి శ్రీ సత్యనారాయణ మూర్తి, ఎంఐజి నెం 20/ఎ, ఫైజ్ నెం.101, కిషన్‌కుమార్ మనోర్, పి.కె.గూడ, ఎన్.జి.నగర్, హైదరాబాద్-500038

(1) బ్యాంకుమంజూరు పైన పేర్కొన్న రుణఖాతాల సరియైన అభ్యర్థులారా సరియైనరీతిగా సెక్రటరీలచేత మరియు కిషన్‌గంజ్ పెరుగుతున్న పెరుగుతున్న బ్యాంక్ లిమిటెడ్ ("లిమిటెడ్ బ్యాంక్") ఆర్థికశాఖ ఆధ్వరా సెక్యూరిటైజేషన్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ & ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటర్స్ట్ యాక్ట్, 2002 ("డి యాక్ట్") మరియు దీనితో పాటు వదనదగిన సెక్యూరిటీ ఇంటర్స్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 ("రూల్స్")ద్వారా సంక్రమించిన అధికారాలను వినియోగించుకొని సరళత కొరకు దిగువ పేర్కొన్న స్థిరాస్తులు, బదిలీల బ్యాంక్ వద్ద తనఖాపెట్టబడినవని.

(1) అసమగ్రత అస్తి యజమాని (శ్రీ.మాంధుడి కిషోర్ వద్దు: తెలంగాణ రాష్ట్రంలోని ఏ.సి.గార్డ్స్, హైదరాబాద్ జిల్లా పద్దగల 1800చ.అ.లు ఖైత్ స్థలం కలిగియున్న 262.00చ.గ.లు లేదా 219.032 చ.మీ.ల విస్తీర్ణపు నిర్మించబడిన స్థల భాగంతోనున్న మున్సిపల్ నెం.6-2-45/1 గల ఇంటి ఆస్తిలో మొదటి అంతస్తు యొక్క మొత్తం భాగం మరియు సరిహద్దులు: ఉత్తరం: పొరుగువారి స్థలం, దక్షిణం: హోలీమేరీ నర్సరీ రోడ్, తూర్పు: పొరుగువారి స్థలం మరియు పడమర: అర్జుకోట్టే కాలనీ రోడ్.

(2) అసమగ్రత అస్తి యజమాని (శ్రీ.వి.విజయ శారథి: రిజిస్ట్రేషన్ జిల్లా మరియు ఉప-జిల్లా మహబూబ్‌నగర్‌లోని మహబూబ్‌నగర్ జిల్లా, మహబూబ్‌నగర్ టౌన్ మరియు మున్సిపాలిటీ, వెంకటేశ్వర కాలనీ/లక్ష్మీనగర్ కాలనీ వద్దగల షెడ్ నిర్మాణంతోనున్న గ్రౌండ్ + రెండు ఫ్లాట్ల అంతస్తు కలిగిన ఫ్లాట్ నెం.5, నార్త్ సైడ్ నెం.76లోని నర్సే నెం.239/1(ఎ)ని (యునగోల గ్రామం)లోని 5897చ.గ.ల విస్తీర్ణపు మున్సిపల్ నెం.7-5-108/కిగల అనంత భాగపు అస్తి సర్వింగ్‌తో గాజెట్టు యొక్క విభిన్న & స్థల మరియు సరిహద్దులు: ఉత్తరం: ఖరీదు స్థలం, దక్షిణం: వి రామప్పకు అంత్ర అనంత రాఘవులకు (ఇ.నెం.7-5-108/1) స్థలం, తూర్పు: 30 అడుగుల రోడ్డు, పడమర: వి.శ్రీకృష్ణమోహన్ స్థలం.

(3) అసమగ్రత అస్తి యజమాని (శ్రీ.తోట (శ్రీనివాస్: తెలంగాణ రాష్ట్రంలో రంగారెడ్డి జిల్లా, రాజేంద్రనగర్ మండలం, పల్లి నాగులపల్లి గ్రామం వద్దగల నర్సే నెం.సి.136, 138, 139, 161 మరియు 162లోని (ఎక్ర 2-07 గుంటలకునూను) 3000చ.గ.లు లేదా 2090చ.మీ.ల విస్తీర్ణపు నివాసిత స్థలం మొత్తం భాగం మరియు సరిహద్దులు: ఉత్తరం: 50అ.వెడల్పు రోడ్డు, దక్షిణం: యజమాని స్థలం పార్ట్, తూర్పు: యజమాని స్థలం పార్ట్, పడమర: 50అ.వెడల్పు రోడ్డు మరియు తెలంగాణ రాష్ట్రంలో రంగారెడ్డి జిల్లా, రాజేంద్రనగర్ మండలం, పల్లి నాగులపల్లి గ్రామం వద్దగల నర్సే నెం.సి.136, 138, 139, 161 మరియు 162లోని (ఎక్ర 2-07 గుంటలకునూను) 3000చ.గ.లు లేదా 2508చ.మీ.ల విస్తీర్ణపు నివాసిత స్థలం మొత్తం భాగం మరియు సరిహద్దులు: ఉత్తరం: యజమాని స్థలం పార్ట్, దక్షిణం: యజమాని స్థలం పార్ట్, తూర్పు: యజమాని స్థలం పార్ట్, పడమర: 50అ.వెడల్పు రోడ్డు.

పై పేర్కొన్న రుణఖాతాలు సంతకంరూపు పైన పేర్కొన్న స్థిరాస్తులను విక్రయ నోటీసు తేది 26 జూన్, 2023 మరియు 26 జూన్, 2023 ప్రకారం రుణగ్రహీతకు మరియు అభ్యర్థులారాలకు పైన పేర్కొన్న రూల్స్‌లోని నిబంధన 8(5) మరియు 9(1)ప్రకారం రిజిస్ట్రర్ పోస్టు చేసినప్పుడు, సంబంధిత నోటీసులు అందినతే మరియు నోటీసులోపలినోటీసులు తిరిగివచ్చినచో నోటీసుమేరకు, సంబంధిత రూల్స్‌లోని నిబంధనలు 8(6) మరియు 9(1) ప్రకారం ఈ బహిరంగ ప్రకటన ద్వారా తెలియజేయడమైనది.

3) పైన పేర్కొన్న నిబంధనల్లోని రూల్ 8(5) ప్రకారం పైన పేర్కొన్న స్థిరాస్తులను ఈ ప్రకటన ప్రచురితమైన తేదీ నుంచి 30 రోజుల తర్వాత విక్రయించడం జరుగుతుందని గమనించాల్సిందిగా కోరడమైనది.

4) పేర్కొనబడ్డట్టి, రుణగ్రహీత మరియు అభ్యర్థులారులకు తెలియజేయడమేమ నమగా పీరంతా బదిలీల బ్యాంక్ నుంచి పొందిన రుణాల బకాయి లాలాభాగ బకాయి అన్న మొత్తం రూ.93,60,71,643.34 (రూపాయలు తొంభైమూడు కోట్ల ఎనభైలక్షల డెబ్బైఒకటి వేల ఆరువందల నలభైమూడు & మక్కువైనవారు మాత్రమే). 1 జూన్, 2023 తేదీ నుంచి వర్తుమానతో కలుపుకొని, ఒప్పందపత్రం ఉన్నప్పుడు, దీనితో పాటుగా భవిష్య వడ్డీని కాంట్రాక్టువారి వద్ద రేటుతో పాటుగా చక్రవడ్డీతో పాటు, బకాయి మొత్తం కేటాయింపే/ పైన పేర్కొన్న స్థిరాస్తుల సాధ్యమేన చేయుటకే తేదీ నాటికి స్థిర్వు గడువుతోనూ చెల్లించాల్సిందిగా కోరడమైనది.

5) ఈ ప్రకటన ప్రచురితమైన తేదీ నుంచి 30రోజులోపు రుణగ్రహీత మరియు అభ్యర్థులారులు బకాయి తిరిగిచెల్లించకపోయినట్లయితే, దిగువ పేర్కొన్న సంతకంరూపు పైన పేర్కొన్న స్థిరాస్తుల విక్రయానికి సంబంధించి అవసరమైన చర్యలు తీసుకుంటాయని తెలియజేయడమైనది.

ప్రదేశం: హైదరాబాద్, తేదీ: 30 సెప్టెంబర్, 2023 సం/- అథీకృత అధికారి, బదిలీల బ్యాంక్ లిమిటెడ్

పంచాయతీ లేఅవుట్లు రిజిస్టర్ చేయాలి

సుప్రీంలో ప్రభుత్వ పిటీషన్ ఉపసంహరించుకోవాలి

- తెలంగాణ రియల్టర్స్ అసోసియేషన్ డిమాండ్

నవతెలంగాణ-హైదరాబాద్‌బ్యూరో

గ్రామ పంచాయితీ లే అవుట్లను రాష్ట్ర ప్రభుత్వం సుప్రీం కోర్టులో వేసిన కేసును ఉపసంహరించుకోవాలని తెలంగాణ రియల్టర్స్ అసోసియేషన్ డిమాండ్ చేసింది. శనివారం అసోసియేషన్ రాష్ట్ర కార్యవర్గ సమావేశం సంస్థ అధ్యక్షులు యాదగిరి ఆధ్వర్యంలో జరిగింది. రాష్ట్ర అధ్యక్షుడు నారగోని ప్రవీణ్, వర్కింగ్ ప్రెసిడెంట్ ఎం నరసయ్య, ప్రధాన కార్యదర్శి పగడాల రంగారావు తదితరులు పాల్గొన్నారు. ఈ సందర్భంగా జరిగిన బహిరంగ సమావేశంలో వారు మాట్లాడారు. రాష్ట్రవ్యాప్తంగా గ్రామపంచాయితీ లే అవుట్లలో నిలిపివేసిన ఓపెన్ ప్లాట్లను వెంటనే రెజిస్ట్రేషన్ చేయాలని డిమాండ్ చేశారు. రిజిస్ట్రేషన్ నిలిపివేత వల్ల మూడేండ్లుగా రియల్ ఎస్టేట్ వ్యాపారులు, కొనుగోలుదారులు అనేక ఇబ్బందులు పడుతున్నారని ఆందోళన వ్యక్తం

చేశారు. ఎన్నికల సందర్భంగా అన్ని పార్టలకూ ప్రభుత్వం మేలు చేస్తున్నదని, సర్వులలో 257 రుద్ర చేసి, గ్రామపంచాయితీ లే అవుట్లలో మినిలిస పాట్లను రిజిస్ట్రేషన్ చేసుకోనే అవకాశం కల్పించి, తమను ఆదుకోవాలని రియల్టర్లు కోరారు. ప్రభుత్వం దీనిపై సుందింపరుచుకుని, రాష్ట్రవ్యాప్తంగా ఎల్ఆర్ఎస్‌కు దరఖాస్తు చేసుకున్న దాదాపు 25 లక్షల మందితో అందోళనలు చేస్తామని హెచ్చరించారు. కార్యక్రమంలో తెలంగాణ రియల్టర్స్ అసోసియేషన్ రాష్ట్ర కార్యదర్శి లక్ష్మణరావు, బొమ్మ వెంకటేశ్వర్లు, రాష్ట్ర నాయకులు బిల్ల సత్యేష్, జైపాల్ రెడ్డి, సుధాకర్, నరసింహ తదితరులు పాల్గొన్నారు.

ఐసెట్ రిపోర్టింగ్ గడువు 6 వరకు పొడిగింపు

నవతెలంగాణ బ్యూరో - హైదరాబాద్

రాష్ట్రంలో ఎంబీఏ, ఎంసీఏ కోర్సుల్లో 2023-24 విద్యాసంవత్సరానికి సంబంధించిన ప్రవేశాల కోసం ఐసెట్ యదివిరత కౌన్సెలింగ్ ప్రక్రియలో సీట్లు పొందిన అభ్యర్థులు కాలేజీల్లో రిపోర్టింగ్ చేసే గడువును ఈనెల ఆరో తేదీ వరకు సాంకేతిక విద్యాశాఖ పొడిగించింది. ఈ మేరకు సాంకేతిక విద్యాశాఖ కమిషనర్, ఐసెట్ ప్రవేశాల కన్వీనర్ వాకాటి కరణ శనివారం ఒక ప్రకటన విడుదల చేశారు. షెడ్యూల్ ప్రకారం కాలేజీల్లో చేరే గడువు శనివారంతో ముగిసింది.

అభ్యర్థుల విజ్ఞప్తి మేరకు ఈనెల ఆరో తేదీ వరకు పొడిగిస్తున్నట్లు తెలిపారు. ఎంబీఏలో 258 కాలేజీల్లో 24,487 సీట్లుండే, 22,422 (91.57 శాతం) మందికి సీట్లు కేటాయించారు. ఇంకా 2,065 (8.43 శాతం) సీట్లు మిగిలిపోయాయి. ఎంసీఏకు సంబంధించి 52 కాలేజీల్లో 3,316 సీట్లుండే, 3,311 (99.85 శాతం) మందికి సీట్లు కేటాయించారు. ఎంసీఏలో ఐదు (0.15 శాతం) సీట్లు మిగిలాయి. ఇతర వివరాలకు https://tsicet.nic.in వెబ్‌సైట్‌నను సంప్రదించాలి.

దారుస్సలాంపై జెండా ఎగరేస్తాం : బండి సంజయ్

నవతెలంగాణ-హైదరాబాద్‌బ్యూరో

రాష్ట్రంలో ఎంఐఎం ఆటలు సాగనివ్వమని, అవసరమైతే దారుస్సలాంలోని ఆ పార్టీ కార్యాలయంపై జెండా ఎగరేస్తామని బీజేపీ జాతీయ ఉపాధ్యక్షులు, కరీంనగర్ ఎంపీ బండి సంజయ్ అన్నారు. శనివారం ఢిల్లీ నుంచి హైదరాబాద్ వచ్చే ముందు మీడియాకు వీడియో సందేశం పంపారు. ప్రశాంతంగా ఉన్న రాష్ట్రంలో ఎంఐఎం, టీఆర్ఎస్ పార్టీలు విద్వేషం సృష్టించాలని చూస్తున్నాయని ఆరోపించారు. ఎంఐఎం కార్యకర్తలు తన ఇల్లు, ఆఫీస్‌పై దాడికి ప్రయత్నిస్తే పోలీసులు ఎందుకు చర్యలు తీసుకోలేదని ప్రశ్నించారు. అభ్యర్థులకు యత్నించిన బీజేపీ కార్యకర్తలపై తల్లా కేసులు పెట్టారని చెప్పారు. తమ సహనాన్ని చేతగాని తనంగా భావించొద్దని హెచ్చరించారు. ఎంఐఎం శాసనసభాపక్ష నేత అక్బరుద్దీన్ ఒవైసీ తామే నిజమైన దేశ భక్తులమని చెప్పి దాన్ని ఆయన ఎద్దేవా చేశారు. వారు ఏ దేశానికి... పాకిస్తాన్, ఆఫ్ఘనిస్థాన్‌కే చేశభక్తులా అని ప్రశ్నించారు. భారతదేశ దేశభక్తులు అయితే భాగ్యలక్ష్మి అమ్మవారి ఆలయంవద్దకు వచ్చి, జగగణమను, వందేమాతరం గీతాలను ఆలపించాలని సవాల్ విసిరారు.

బి న్యూ ఇండియా అస్యూరెన్స్ కంపెనీ లిమిటెడ్
హైదరాబాద్ ప్రాంతీయ కార్యాలయం
న్యూ ఇండియా భవన్, ప్లాట్ నెం.1, 2 & 3, పబ్లిగార్డెన్,
ఇ పి యర్డ్, హైదరాబాద్-500007.
CIN No: L66000MH1919GOI000526

బహిరంగ ప్రకటన

మా క్లైంట్ శాఖల మార్పిడిత గురించి సాధారణ ప్రజలకు దీని ద్వారా నోటీసు ఇవ్వబడింది.

క్ర.సం	మా శాఖ మార్పిడిత	మా సమీప బ్రాంచ్ ద్వారా సర్వీస్ చేయబడింది
1	**నరహంతినగర్ మైక్రో ఆఫీస్ (613503):** దోర్ నెం.19-181, ప్లాట్ నెం.2, 1వ అంతస్తు, హైదరాబాద్ రోడ్, ఫరూఖ్ నగర్, షాదీనగర్ టౌన్, రంగారెడ్డి జిల్లా, తెలంగాణ.	**మహబూబ్‌నగర్ బిరంచి అసోసియేట్ ఆఫీస్ (613500):** 14-4-92/2, శ్రీప్రజా, 3వ అంతస్తు, యూబిఐ పైన, ఎస్బిఐ దగ్గర, న్యూ టౌన్, రాజేంద్రనగర్, మహబూబ్‌నగర్ 509 001. **ఫోన్: 9652913524**
2	**జీడిమెట్ల అసోసియేట్ మైక్రో ఆఫీస్ (613801):** దోర్ నెం.32-267, ప్లాట్ నెం.92, ఐ.డి.ఎ.జీడిమెట్ల, ఆంధ్రాబ్యాంక్ లేన్, 2వ ఫ్లోర్ ఫ్లాట్, జీడిమెట్ల, కుత్బుల్లాపూర్(మం), హైదరాబాద్-500055, తెలంగాణ.	**బాలానగర్ బిరంచి అసోసియేట్ ఆఫీస్:** ఇ.నెం.6-3-134/1, ప్లాట్ నెం.21, అల్-అమీన్ హైట్సా, 2వ అంతస్తు, బాలానగర్ × రోడ్, బాలానగర్, హైదరాబాద్-500037. **ఫోన్: 9490133466**

తేది.01/01/2024 నుండి అన్ని పాలసీలు మరియు క్లెయింలకు సంబంధించిన అవసరాల కొరకు కస్టమర్లు మా సమీప బ్రాంచ్ ద్వారా సేవలు అందిస్తారు.

డివిజనల్ మేనేజర్

ఫారం నెం.ఐఎసిఆర్-19
ప్రకటన
(కంపెనీస్ (ఇన్‌కార్పొరేషన్) రూల్స్, 2014లోని రూల్ 22ను అనుసరించి)

1) కంపెనీల చట్టం, 2013 లోని సెక్షన్ 8యొక్క ఉప-సెక్షన్ (4)ను అనుసరించి మంచిమనాలతో ప్రకటన ఇవ్వబడేమనగా కంపెనీల చట్టం, 2013లోని సెక్షన్ 8లోని సబ్-సెక్షన్ (5) కింద రిజిస్టర్ చేయబడినదని పరిచిత కంపెనీకి **డేవా వేద ఎడ్యుకేషన్ ఫౌండేషన్** లైసెన్స్ కోసం తెలంగాణ, హైదరాబాద్‌లోని రిజిస్ట్రార్‌కు దరఖాస్తు చేయబడింది. "కంపెనీ" అనే పదాన్ని తోడించకుండా దాని చివర పేరుకు "ప్రైవేట్ లిమిటెడ్" అనే పదాలు ఉండవచ్చు.

2) కంపెనీ యొక్క ప్రధాన ఉద్దేశ్యాలు చిరకాల విధంగా ఉన్నాయి.

1. అంతర్జాతీయ స్థాయిలో అన్ని రంగాలలో విద్యాప్రాప్తిపట్టు, విద్యా అభివృద్ధి మరియు పరిపాలన మరియు నాణ్యతలో తగిన కళ్లను పొందిన మానవశక్తి యొక్క మెత్తం విలువ గాలుపు అవసరాలను తీర్చడం కొరకు అర్హతలేనివారు ప్రారంభించడం, నిర్వహించడం, అమలు చేయడం, అమలు చేయడం, సహకారం మరియు చేయడానికి మరియు సహకారం చేయడం ఆధారంగా.
2. అన్ని రంగాల కొరకు స్కిల్ డెవలప్‌మెంట్ ప్రోగ్రామ్ మరియు స్కిల్ ఇన్నోవేటర్ నిర్వహించడానికి.
3. రంగాల నిలువలకు అవసరమైన విద్యాప్రాప్తి/ యోగ్యత ప్రమాణాల మరియు అర్హతలను నిర్ణయించడం.
4. శిక్షణల శిక్షణను ఫైనల్ చేయడానికి మరియు అమలు చేయడానికి.
5. ఎత్తిపిన్న అభ్యాసాలను ప్రోత్సహించడానికి.
6. విద్యా అభివృద్ధి యొక్క రోజు మరియు మిషన్ కొరకు అభ్యర్థులుగా మంచి నిర్మాణాత్మకమైన ఇతర అనుబంధ మరియు/లేదా అనుబంధ సంస్థలను స్థాపించడం.
7. విద్యా అభివృద్ధి ప్రమేయమున్నవారి బహుళార్థసాధక కేంద్రాలను ఏర్పాటు చేయడం.
8. రంగాలకు అనుబంధం మరియు అక్రిడిటేషన్ ప్రక్రియకు ప్రాధాన్యతనిచ్చి సంబంధిత సంబంధిత చేయడానికి.
9. సామాజిక భాగస్వామ్యులు, ప్రైవేట్ రంగంలోని యజమానులు, శిక్షణ ప్రదాతలు, వృత్తిపరమైన సంస్థలూ మరియు ఎన్జీఓ, బ్యాచిలర్ డిగ్రీలతో (గ్రాంట్ ఇన్‌స్టిట్యూట్స్ స్కిల్ డెవలప్‌మెంట్ పథకం రంగాలకు సంబంధించిన విద్యా అభివృద్ధి ప్రతిపాదనలు చేయడం.
10. రంగాల వైవిధ్యాభివృద్ధి మరియు విద్యా అభివృద్ధి అవసరాలను గుర్తించడానికి, రంగ వైవిధ్యాభివృద్ధిలో అంతర్జాతీయ ధోరణులను సమీక్షించడం మరియు రంగ వైవిధ్యాల అంతరాలను మరియు సాంకేతికతను గుర్తించడి.
11. స్కిల్లో కొరకు విద్యా ప్రమేయాలను మెరుగుపరిచే పనిని చేపడం మరియు చేపట్టడం.
12. ప్రమేయాల పెరుగుదల మరియు అక్రెడిటేషన్ ప్రక్రియకు సిద్ధాలో కొరకు ఒక బలమైన మరియు కలుపుకొని పెరిగిన మరియు అక్రిడిటేషన్ ప్రక్రియను నిర్వహించి నిలబెట్టడం చేయడం.
13) ప్రతిపాదిత కంపెనీ యొక్క మెమెరాండమ్ మరియు ఆర్టికల్ ఆఫ్ అసోసియేషన్ కాపీని ఫైల్ నెం.47, 8-293/82/జెపి/47, జూబ్లీహిల్స్, హైదరాబాద్, తెలంగాణ-500033 వద్ద చూడవచ్చు.

4) ఇలయమాలలాగా ప్రకటన ఇవ్వబడేమనగా, ఎవరైనా వ్యక్తి, సంస్థ, కంపెనీ, కార్పొరేషన్ లేదా బాడీ కార్పొరేటికి తన అభిప్రాయం మరియు అభ్యంతరం కలిగియుండి నందున అభ్యంతరం ఉన్నట్లయితే ఈ నోటీసు ప్రచురణ తేదీ నుండి 30రోజుల్లో రిజిస్ట్రార్, కంపెనీస్, హైదరాబాద్, హైదరాబాద్ వారికి తెలియజేయవచ్చును, రిజిస్ట్రార్, 2వ అంతస్తు, కార్పొరేట్ భవన్, జేఎన్టియు, నాగోల్, బండ్లగూడ, హైదరాబాద్, తెలంగాణ-500068 వారి దిగువనుకల తేళ్ళ స్థానాల వద్దనుచేరవచ్చును ఒక కాపీని ప్రస్తుత చిరునామా: 8-293/82/జెపి/47, జూబ్లీహిల్స్, హైదరాబాద్, తెలంగాణ-500033 వద్ద పంపవచ్చును.

దరఖాస్తుదారుల పేర్లు
1. శ్రీ. అర్జెంట్ ఇన్ఫ్రాస్ట్రాక్చర్
2. శ్రీ. గౌరవ్ మహేశ్వరంగారి దాస్యాని

తేదీ: 30 సెప్టెంబర్, 2023

బహిరంగ ప్రకటన

ICICI Bank

రిజిస్ట్రార్ ఆఫీసు: బజాజ్ ఫినాన్స్ లిమిటెడ్, 3వ అంతస్తు, సెర్టిఫికేట్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటెరెస్ట్ యాక్ట్, 2002 యొక్క నియమాల ప్రకారం తగిన చర్యల తీసుకోవలసిందిగా ఆఫ్ సెక్యూరిటీ ఇంటెరెస్ట్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ రూల్స్, 2002 యొక్క నియమాల ప్రకారం తగిన చర్యల తీసుకోవలసిందిగా సెక్యూరిటీ ఇంటెరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 ("రూల్స్")ద్వారా సంక్రమించిన అధికారాలను వినియోగించుకొని సరళత కొరకు దిగువ పేర్కొన్న స్థిరాస్తులు, బదిలీల బ్యాంక్ వద్ద తనఖాపెట్టబడినవని.

అసమగ్రత అస్తి యజమాని: శ్రీ. సాయి జైన్/అజిత్ జైన్/ 5 5 1044 306 గోపాలమాలో నాంపల్లి/ కోఠంతలో/ హైదరాబాద్ రుణగ్రహీత మరియు అభ్యర్థులారులకు పైన పేర్కొన్న స్థిరాస్తుల సాధ్యమేన చేయడానికి సంబంధించి సంబంధిత నోటీసులు జారీ చేయబడినవి. నోటీసులు అందినతే మరియు నోటీసులోపలినోటీసులు తిరిగివచ్చినచో నోటీసుమేరకు, సంబంధిత రూల్స్‌లోని నిబంధనలు 8(6) మరియు 9(1) ప్రకారం ఈ బహిరంగ ప్రకటన ద్వారా తెలియజేయడమైనది.

3) పైన పేర్కొన్న నిబంధనల్లోని రూల్ 8(5) ప్రకారం పైన పేర్కొన్న స్థిరాస్తులను ఈ ప్రకటన ప్రచురితమైన తేదీ నుంచి 30 రోజుల తర్వాత విక్రయించడం జరుగుతుందని గమనించాల్సిందిగా కోరడమైనది.

4) పేర్కొనబడ్డట్టి, రుణగ్రహీత మరియు అభ్యర్థులారులకు తెలియజేయడమేమ నమగా పీరంతా బదిలీల బ్యాంక్ నుంచి పొందిన రుణాల బకాయి లాలాభాగ బకాయి అన్న మొత్తం రూ.93,60,71,643.34 (రూపాయలు తొంభైమూడు కోట్ల ఎనభైలక్షల డెబ్బైఒకటి వేల ఆరువందల నలభైమూడు & మక్కువైనవారు మాత్రమే). 1 జూన్, 2023 తేదీ నుంచి వర్తుమానతో కలుపుకొని, ఒప్పందపత్రం ఉన్నప్పుడు, దీనితో పాటుగా భవిష్య వడ్డీని కాంట్రాక్టువారి వద్ద రేటుతో పాటుగా చక్రవడ్డీతో పాటు, బకాయి మొత్తం కేటాయింపే/ పైన పేర్కొన్న స్థిరాస్తుల సాధ్యమేన చేయుటకే తేదీ నాటికి స్థిర్వు గడువుతోనూ చెల్లించాల్సిందిగా కోరడమైనది.

5) ఈ ప్రకటన ప్రచురితమైన తేదీ నుంచి 30రోజులోపు రుణగ్రహీత మరియు అభ్యర్థులారులు బకాయి తిరిగిచెల్లించకపోయినట్లయితే, దిగువ పేర్కొన్న సంతకంరూపు పైన పేర్కొన్న స్థిరాస్తుల విక్రయానికి సంబంధించి అవసరమైన చర్యలు తీసుకుంటాయని తెలియజేయడమైనది.

ప్రదేశం: హైదరాబాద్, తేదీ: 30 సెప్టెంబర్, 2023 సం/- అథీకృత అధికారి, బదిలీల బ్యాంక్ లిమిటెడ్

NOTIFICATION for ADMISSIONS
into MBA B-Category Seats (30%) / NRI Seats/ Foreign Nationals/ Overseas Citizen of India (15% Supernumerary Seats)
- Academic Year 2023-24

GURU NANAK INSTITUTIONS TECHNICAL CAMPUS
(Non-Minority) Autonomous Institution, Khanapur (V), Ibrahimpatnam (M) R. R Dist – 501 506, Telangana,
Ph:08414-202120, College Code:GURU

Intake: MBA – 120/36 Tuition Fee: Rs.60,000/-

GURU NANAK INSTITUTE OF TECHNOLOGY
(Non-Minority) Autonomous Institution, Khanapur (V), Ibrahimpatnam (M) R. R Dist – 501 506, Telangana,
Ph:08414-202122, College Code:GNIT

Intake: MBA – 60/18 Tuition Fee: Rs.60,000/-

Applications are invited for **B Category seats 30% / Foreign Nationals/ Overseas Citizen of India (FN / OCI) Category 15% Supernumerary Seats of intake for the academic year 2023-24.** For admissions, forms and instructions can be downloaded from our website **https://www.gniindia.org/b-category-admission.html** or College Campus, Filled application forms should reach **on or before 06-10-2023**, the application form - Fee of Cost - Contact with representative or in person.

Date: 01-10-2023 by Director / Principal.

The admission will be made as per the norms of Govt. of TS - TSCHE

LIC HFL
ఎల్ఐసి హౌసింగ్ ఫైనాన్స్ లిమిటెడ్
304, 3వ అంతస్తు, ప్రైజ్‌టవర్, ఆబిడ్స్‌సర్కిల్, హైదరాబాద్-500003

సార్వజనీక ప్రకటన
(రూల్ 8(1) క్రింద స్థిరాస్తి)

సెక్యూరిటీ, క్రింది సంతకంకలవారు ఎల్ఐసి హౌసింగ్ ఫైనాన్స్ లిమిటెడ్, 304, 3వ అంతస్తు, ప్రైజ్‌టవర్, ఆబిడ్స్‌సర్కిల్, హైదరాబాద్-500038 యొక్క అధికృత అధికారులు సెక్యూరిటైజేషన్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటరెస్ట్ యాక్ట్, 2002 క్రింద మరియు సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 యొక్క రూల్ 3తో చదువగల సెక్షన్ 13(2) క్రింద సంక్రమించిన అధికారాలను వినియోగిస్తూ సదరు నోటీసు స్వీకరణ తేదీ నుండి 60 రోజుల్లోగా మరుసం తరువు చేయని పక్షంలో మరియు దీనితో పాటు చదువదగిన సెక్యూరిటీ మెత్తాలను తిరిగి విడుదలచేయనిదిగా రూల్ యొక్క రూల్ 8